## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

## LOK SABHA UNSTARRED QUESTION NO. 6033 (TO BE ANSWERED ON 04.04.2018)

#### CONVICTION RATE OF CBI CASES

#### 6033. ADV. JOICE GEORGE:

### Will the **PRIME MINISTER** be pleased to state:

- (a) the rate of conviction of cases investigated and charge sheeted by CBI for the last 10 years;
- (b) whether any comparative data with regard to the rate of conviction of cases with CBI and other agencies is maintained;
- (c) if so, the details thereof;
- (d) whether the CBI has got any mechanism to oversee the trial of the cases and if so, the details thereof; and
- (e) whether any study/analysis has been conducted to analyse the lower rate of conviction when compared to other agencies, if so, the details thereof and if not, the action proposed to be taken in this regard?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): The rate of conviction of cases investigated and charge sheeted by the CBI for the last 10 years is as under:-

Year	Conviction rate (%)	Year	Conviction rate (%)
2008	66.2	2009	64.4
2010	70.8	2011	67
2012	67	2013	68.2
2014	69.02	2015	65.1
2016	66.8	2017	66.8

- (b) & (c): Not maintained by this Department.
- (d): The Directorate of Prosecution headed by Director of Prosecution in the CBI with the assistance of the Additional Legal Advisors, Deputy Legal Advisors, Senior Public Prosecutors, Public Prosecutor and Assistant Public Prosecutors is responsible to conduct and supervise the cases pending trial, appeal and revision in Courts. There are also Sub-Directorates of Prosecution at Delhi, Mumbai, Kolkata and Chennai to closely monitor the trial /appeal/ revision petitions in the Trial Courts/ High courts etc.
- (e): At present no study has been undertaken at Government level to analyse the conviction rate in CBI.

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